

R.R. CORPORATE SECURITIES LIMITED

Registered Office: - 13, Community Centre, 1st Floor, East of Kailash, New Delhi-110065

Recommendations of the Committee of Independent Directors (IDC) on the Open Offer to the Shareholders of R R Corporate Securities Limited under Regulation 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (SEBI SAST Regulations), as amended till date.

Date	12.03.2015
Name of the Target Company (TC)	R R Corporate Securities Limited
Details of the Offer pertaining to TC	Open Offer made by RV Buildtech & Amusement (P) Limited ("Hereinafter referred to as "Acquirer") to acquire upto 832000 equity shares ("Offer Shares"), representing 26% of the total paid up equity share capital of R R Corporate Securities Limited (Target Company). Offer Price: Rs 5/- (Rupees Five Only) per equity share as mentioned in the Letter of Offer filed with SEBI.
Name of the Acquirers and PACs	RV Buildtech & Amusement (P) Limited
Name of the Manager to the offer	D & A Financial Services (P) Ltd. SEBI Registration No.: INM000011484
Members of the Committee of Independent Directors	(a) Mr Ganeshi Prasad Pundora (b) Mr Madan Mohan Miglani
IDC Member's relationship with the TC (Director, Equity shares owned, any other relationship), if any	Members of the Committee do not have any relationship or interest in the Company except to the extent of the sitting fees paid and contract/ thereimbursement of expenses by the company in their capacity as Directors.
Trading in Equity Shares/other securities of TC by IDC Members	Members of the Committee does not hold any shares or securities in the the Target Company
IDC Member's relationship with the Acquirer/ PAC	No relationship exists between the members of the IDC and the Acquirer.
Trading in Equity Shares/other securities of the Acquirer/PAC by IDC Members	Members of the Committee does not hold any shares or securities of the Acquirer.
Recommendation on the Open Offer, as to whether the offer is fair and reasonable	IDC members believe that the Open Offer made to the shareholders of R R Corporate Securities Limited is fair and reasonable.
Summary of reasons for recommendation	In forming the aforesaid opinion/recommendations the IDC has considered the following:- 1. The Offer Price of Rs. 5/- per fully paid up equity share offered by Acquirer is more than the price paid by the acquirer to the sellers under share purchase agreement, which is Rs 2/- per share. 2. The Offer Price is higher than the price as arrived after taking into consideration Net Asset Value Per Share, PECV Value per share and Market Value per share as calculated by the valuer, which comes to Rs 2.43 per share. The Open Offer by the Acquirer, is being made at the highest price amongst the selective criteria and is in line with the Regulations prescribed under the SEBI (SAST) Regulations, and hence appear to be fair and reasonable.
Details of Independent Advisors, if any	NIL
Any other matter(s) to be highlighted	NIL

"To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respects, true and correct and not misleading, whether by omission of any information or otherwise and includes all the information required to be disclosed by the Committee of Independent Directors of R R Corporate Securities Limited under the SEBI (SAST) Regulations."

For R R Corporate Securities Limited

Sd/-

(Ganeshi Prasad Pundora)
Chairman of Committee

Place : New Delhi
Date : 12.03.2015